

31-5-90

OA-419/90

SPM & ND

Mr CP Ravindranath for applicant
Mr Santhoshkumar, ACGSC for respondents

Heard the learned counsel for both the parties.
Admit.

Issue notice to the respondents to file reply statement within 5 weeks with a copy to the applicant, who may file rejoinder, if any, within 2 weeks thereafter

List before D.R. for completion of pleadings on 19.7.90.

As regards interim relief, the learned counsel for the respondents seeks some time to reply. List for further direction on interim relief on 14.6.90, till which date the applicant should be allowed to continue provisionally beyond ^{the} ~~his~~ date of retirement and subject to the outcome of this application.

At the request of the learned counsel for the applicant a copy of this order may be sent telegraphically to respondent Nos 3&4 at the expense of the applicant.

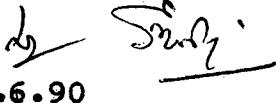

31-5-90

SPM & ND

C P Raveendran for the applicant

P. Santhosh Kumar ACGSC for the respondents

Heard learned counsel for both the parties. The learned counsel for the applicant stated that the applicant expired on 2.6.90. Accordingly without prejudice to the rights and claim of his legal representatives, we close this application.


14.6.90

Notice to Resps.
Issued on 1.6.90

Mr. P. Santhosh Kumar
ACGSC filed a mLA
for all Resps. on
1.6.90

Order common unsealed
on 18.6.90

FILED